

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 16
TP (Co. Act.)- 19(PB)/2023
Old CP No. 231/2016

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner/Applicant

v.

Sharad Enterprises Private Limited

.... Respondent

Order Under Section 433(e)/433(f) of the Companies Act, 1956

Order delivered on 10.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Himanshu Lilani, Adv. (Appearance not marked)

For the Respondent :

ORDER

Today, Ld. Counsel Mr. Himanshu Lilani appearing through VC on behalf of the petitioner is not properly audible/visible due to poor internet connectivity. The same was the case on the previous date of hearing as recorded in our order dated 24.01.2024.

We have adjourned this case time and again on his request, so in order to enable him to make a proper representation, we direct him to appear physically on the next date of hearing.

At request, list the matter for a physical hearing **on 27.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)